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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No. 890/1997.

Date of decision: August 21, 1997.

Between:

P. Krishna Murthy .. Applicant

and

1. The Development Commissioner (Handicrafts), Office of the Development Commissioner (Handicrafts), Govt. of India, Ministry of Textiles, West Block No.7, R.K.Puram, New Delhi 110 066.
2. The Regional Director (SR), Office of the Development Commissioner (Handicrafts), Govt. of India, Sastri Bhavan, III Floor, 26 Huddows Road, Madras - 600 006.

Respondents.

Counsel for the applicant: Sri Venkateswara Rao.

Counsel for the respondents: Sri V. Vinodkumar.

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S. Jai Parameswar, Member (J)

ORDER

(per Hon'ble Sri R. Rangarajan, Member (A))

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Heard Sri Venkateswara Rao, learned counsel for the applicant and Sri Vinod Kumar for the respondents.

This O.A., is called today on the basis of the letter dated 20--8--1997 of the learned counsel for the applicant. It is stated in that letter that in para 2 of

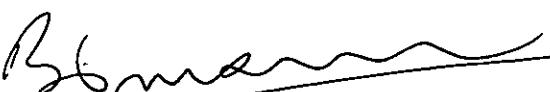
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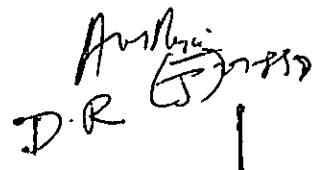
the Judgment, it is mentioned that the applicant is now working as Store-keeper-cum-Accounts Clerk. The learned counsel for the applicant submits that the applicant is only a "STOREKEEPER" but not "STOREKEEPER-CUM-ACCOUNTS CLERK". The phrase "cum-Accounts Clerk" has been added by oversight. He requests for deletion of the words "cum-Accounts Clerk". The learned counsel for the respondents has not opposed ~~this deletion~~. In para 4 at page 2 of the O.A., it is stated that the applicant is presently working as "Store Keeper" at Advanced Training Centre, Office of the Development Commissioner (Handicrafts) Buttayagudem, West Godavari District"

In view of the above, the phrase "cum-Accounts Clerk" ~~is~~ may be deleted in para 2 line 2 of the judgment dated 16-7-1997. ^{hence} Registry to carry out the necessary correction in the judgment and communicate the same to the concerned.


B.S.JAI PARAMESHWAR
Member (J) 21.8.97


R.RANGARAJAN,
Member (A)

Date: 21--8--1997.
- - - - -
Dictated in open Court.


D.R.

Copy to:-

1. The Development Commissioner (Handicrafts), Office of the Development Commissioner (Handicrafts), Govt. Of India, Min. of Textiles, West Block No.7, R.K.Puram, New Delhi - 110066.
2. The Regional Directro (SR), Office of the Devebopment Commissioner (Handicrafts), Govt. Of Indis, Sastri Bhavan, III^Floor, 26 Huddows Road, Madras -600006.
3. One Copy to Mr. V.Venkateswara Rao, Advocate CAT.Hyd.
4. One Copy to Mr. V.Vinod Kumar ,Addl CGSC, CAT.Hyd.
5. One Copy to TheD.R(A).
6. One Duplicate Copy.

Upr.

off 19/97

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COMPILED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.B. MANGARAJAN : M. (A)

AND

THE HON'BLE SHRI B.G.J. I PARAMESHWAR :
(M) (S)

Dated: 21-8-97

ORDER/JUDGEMENT

M.A/R.A/C.A.NO.

in

D.A.NO.

890/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

